

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 225/2023 (WZ)**

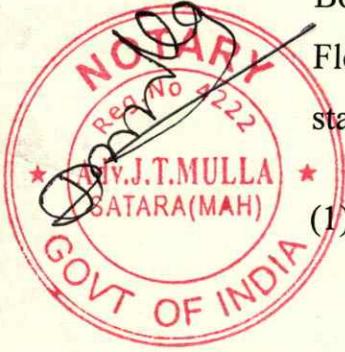
Sandip Hindurao Thorat .....Applicant(s)

Versus

M/s Om Industries & Ors. ....Respondent(s)

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA  
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 3  
& 4.**

I, Amol Satpute, aged about 37 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Satara having office at New Administrative Building, 2<sup>nd</sup> Floor, Behind ST Stand, Sardar Bazar, Satara – 415 001 do hereby state on solemn affirmation as under:-



- (1) I say and submit that I have perused the papers and proceedings of the present Application. I am filing the present Affidavit in Reply in compliance with the order dated 05/03/2024 passed by this Hon'ble Tribunal.
- (2) I say and submit that the Applicant has filed the present Application for illegally running of Respondent No.1-Project Proponent-M/s Om Industries located at Gat No.605, Milkat No.3088, at post Kale-Bhairvanath Nagar, Taluka Karad, District Satara, without obtaining valid consent of the Maharashtra Pollution Control Board (MPCB).



- (3) I say and submit that Respondent-MPCB has received complaint dated 18/08/2023 from the present Applicant and after verification, the Respondent Board has issued Warning Notice to Respondent No.1-Project Proponent-M/s Om Industries vide letter dated 05/10/2023.
- (4) I say and submit that thereafter, the Respondent No.1-Project Proponent-M/s Om Industries has made an application on 22/09/2023 for grant of Consent to the Respondent - MPCB. After verifying the compliance, the Respondent-MPCB has granted Consent to Operate under Green Category to Respondent No.1-Project Proponent- M/s Om Industries vide dated 09/01/2024, subject to certain terms & conditions, which is valid up to 02/01/2026, by imposing penalty charges of Rs. 28,657.00/- towards Operating without Consent as per MPCB circular Dated 12/07/2022. (From 02/01/2017 to 25/09/2023) A copy of Consent to Operate dated 09/01/2024 is enclosed herewith and marked as an **Annexure-I**.
- (5) I say and submit in order to verify the compliance of consent conditions, the Official of Respondent-MPCB at Satara carried out visit to the site of Respondent No.1-Project Proponent-M/s Om Industries on 06/05/2024 and observed as follows :
- i. Industry has provided stack of height 7.0 mtrs.to the Baking Oven.
  - ii. Industry unit has provided packed room (Poly Foam sheet is provided inside the room) to reduce the noise nuisance emerging from machine activity.



iii. Industry is located at a distance of about 26 mtr. From Kale- Pachwad Road (MH SH -144). A copy of the Visit Report 06/05/2024 is enclosed herewith and marked as an Annexure-‘II’.

Solemnly affirmed on this 9<sup>th</sup> day of May, 2024 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent Nos. 3 & 4.

ADVOCATE

*Amol Satpute*  
(Amol Satpute)  
Sub-Regional Officer,  
MPCB Satara



BEFORE ME

*J. T. Mulla*  
09/05/2024

**Adv. J. T. MULLA**  
B.Com.,LL.B.(Spl.) G.D.C. & A.  
NOTARY (Govt. of India) Reg. No. 4222  
"MAGIC" Bungalow, Gokern Nagar,  
Sangamnagar, SATARA-415 003 (MAH)  
Mob.:9975738834,9763230330  
8329494876



Noted & Registered  
at Serial No. 2595 today at satara  
2024



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 02162-233527/ 237789  
 Fax: 02162-233527  
 Website: <http://mpcb.gov.in>  
 Email: [srosatara@mpcb.gov.in](mailto:srosatara@mpcb.gov.in)



New Administrative  
 Building, 2 nd Floor, Behind  
 S. T. Stand Sadar  
 Bazar, Satara-415001

GREEN/S.S.I ( )

No:- Format1.0/SRO/UAN

No.0000182277/CO/2401001100

Date: 09/01/2024

To,  
 Om Industries  
 605, Gat no. 605 A/p- kale near MSEB kale, karad  
 chandoli road  
 karad, Satara-Satara



**Sub: Grant of Consent to 1st Operate With amalgamation of Consent to Establish under green category**

**Ref:** 1. Your application for Consent to operate Vide UAN No. MPCB-  
 CONSENT-0000182277  
 2. This office Scrutiny letter Dtd 13/12/2023

Your application No.MPCB-CONSENT-0000182277 Dated 22.09.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 02/01/2026**
2. **The capital investment of the project is Rs.0.6527 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. Crs + Expansion/Increase in C.I. - Rs. Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Motor Winding	200	No/D
2	Submercible Tube	500	No/D

(Without any Surface treatment, Phosphating, Powder coating, Painting, Chemical treatment, Pickling, washing activity)

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	1.0	As per Schedule-I	

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Oven	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	SS Scrap	3	Kg/Day	NA	By Sale

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Penal Charges of Rs. 28657/- is collected towards operating without obtaining Valid Consent from MPCB.
11. You shall strictly comply with the provision of Noise Rules, 2000.
12. You shall not cause any nuisance to the surrounding area due to your activity.
13. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



*Amal Satpute*

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Signed by: Amol A.Satpute  
Sub Regional Officer  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
srosatara@mpcb.gov.in  
2024-01-09 14:09:32 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	5000.00	TXN2309003757	25/09/2023	Online Payment
2	5000.00	TXN2401001728	09/01/2024	Online Payment
3	10000.00	TXN2401001731	09/01/2024	Online Payment
4	28657.00	TXN2401001725	09/01/2024	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Pune
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A]  
B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.90
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Furnace		7.00	Electricity 0 --NA--	-	0	150 Mg/Nm <sup>3</sup>

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (unit)	
Total Particulate Matter	Not to exceed	150 mg/ Nm3

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
NA						

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
14. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
15. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
16. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
18. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
19. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
20. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
21. The industry should not cause any nuisance in surrounding area.
22. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
23. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
24. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
25. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
26. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
27. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

28. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
29. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
30. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
31. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
32. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
33. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
34. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
35. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
36. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

## Visit Report

### General Information

**Industry:**  
Om Industries

**Address:**  
Gat no. 605 A/p- kale  
near MSEB kale,  
karad chandoli road

**Zipcode:**

**Visited On:**  
06/05/2024

### Consent Status

**Validity Of Consent upto :**  
2026-1-9

**I.E.:**

**D.E.:**  
1 M3/Day

### Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)
Motor Winding	200	No/D	150	No/D
Submercible Tube	500	No/D	100	No/D

### Water & Waste Water Aspect

	Industrial		Domestic
	Process	Cooling	
Generation in m3/day As per consent	0	0	1
Actual	0	0	1

## Treatment System

Industrial		Domestic	
Primary	• O & G Trap	Septic Tank & Soak Pit	
--		--	
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--			

## Disposal

Industrial		Domestic	
--		--	
On Land for gardening : 0		On Land for gardening : 0.5	
--		--	
--		--	
--		--	
Total: 0.00		Total: 0.50	
Remarks/Observation 0			
Disposal as per consent	Yes	No	
Operation & Maintenance	Average	Average	

## Online Monitoring System (Water)

Online Monitoring System	
Whether Online Monitoring System Installed	
Remote callibration applicable	No
Sensor Properly Placed	No

## Electric Meter Details

Separate Electrical Meter Provided	No
Meter Reading	0.00

## Last JVS Details

	Industrial	Domestic
<b>Date of collection</b>	-	-
<b>Payment details</b>	No	No
<b>Amount</b>		
<b>Date</b>	-	-

JVS sample collected for water: No

Source:	Parameter:	Standard Prescribed:

## Air Pollution Aspect

Source	Process/Fuel Burning	Fuel Name	Fuel Quantity	Fuel Unit	Pollutants	Control Equipment Installed	Stack Height(mtrs)
Any other	Process				spm	No Provision	7

Remarks / Observation: spm

## Online Monitoring System (Stack)

Online Monitoring System (Stack)		
Whether Online Monitoring System Installed		
Remote callibration applicable	No	
Sensor Properly Placed	No	
Whether proper stack monitoring facility exists	No	
Whether callibration facility exist	No	

Online Monitoring System (Ambient Air)

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Online Monitoring System (Ambient Air)		
Whether Online Monitoring System Installed		

JVS Details

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JVS sample collected for Air: No		
Source:	Parameter:	Standard Prescribed:

Legal Section

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Whether unit complied: No

Complaint (If any):

Complaint (If any):

Hazardous Waste Management (Last consent details)

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Category No. & type	Quantity as per consent	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CSWT SDF	Quantity disposed for co-processing	Quantity disposed by actual user	Last Disposal date	Last Disposal quantity	Unit
0	0	0	0.00	0.00	0.00	0.00	0.00	6-5-2024	0	

#### Non Hazardous Waste Management

Name of waste	Quantity as per consent	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Unit
ss scrap	1	0	2024-5-6	0	Kg/Day

#### Tree Plantation

<b>Total plot Area in sq.mtr:</b>	300
<b>Built up Area in sq.mtr:</b>	200
<b>Green Belt Area Sq. mtr:</b>	12
<b>Plantation Done in no:</b>	10
<b>Proposed Plantation:</b>	0

#### Statutory Submissions

	Submitted upto:	Paid upto:
<b>Hazardous Waste Annual Returns</b>	-	-
<b>Environment Statement Report</b>	-	-
Previous Legal Action		

**Action Initiated Date** -

**Specific Compliance**

CREP Compliance

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**Unit falls under CREP guidelines**

Bank Guarantee Details

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**BG Imposed:** No

**BG Imposed Against:** consent

**Number(Only for Directions):**

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity
No Records Found.				

Additional information

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This office has caused visit to said unit on 06.05.2024 for checking compliances as per received complaint from NGT O.A.No.225-2023 (WZ) filed by Mr. Sandip Hindurao Thorat vs Ms. Om Industries & Ors A/p-Kale Tal- karad Dist-Satara to verify the Present status with owner of unit and complainer. During visit following points are observed. 1. During visit, unit is found in operation and is engaged in Motor Winding activity -200 No/D and Submersible Tubes-500 No/D. 2. This industry unit has obtained consent to Operate on 09.01.2024 valid upto 02.01.2026 under Green Category. 3. The plant is located at Gat no. 605 A/p- kale near MSEB kale, karad chandoli road, Tal- karad, Dist Satara. 4. Unit has submitted NOC from Grampanchayat Kale. 5. Total available land with unit is 303.51 Sq Mtrs, built up area is 213.6 Sq Mtrs. 6. Industry is having 10 nos of Motor Winding machines engaged in manual activity and 15 nos Submersible Tubes machines activity are found provided. 7. Industry has provided oven/furnace with stack of height 7.0 mtrs. 8. This office has arranged Noise monitoring system to industry unit for 1 hrs period to analyze the noise pollution. 9. Noise is noticed at the site, due to frequent manual activities, conducted for winding the different type of motors. 10. The industry unit has provided packed room ( sound proof sheet inside the room to lower the nuisance) for different activities of motor winding and manufacturing Submersible pipes,